NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 114 of 2016

Alcare Containers Company.

... Petitioner

Versus.

M/s. Ind Swift Ltd.

...Respondent

Present:

None.

This case received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register. The matter be posted for 21st February, 2017 for which the notice be issued to the petitioner's counsel. He may also be directed to collect the notice of hearing from the office of NCLT, Chandigarh to despatch it to the respondent by Speed Post and file affidavit stating compliance along with acknowledgement dues of posting and the track report at least three days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan)
Member(Technical)

January 16, 2017